

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

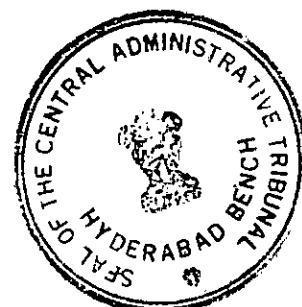
R.A.33/91  
in  
O.A. 451/90

Dt. of Order: 28-6-91.

R.Chandran

...Applicant/Applicant  
Vs.

1. The General Manager,  
SC Railway, Secunderabad.
2. The DRM (BG), SC Railway,  
Secunderabad.
3. Sr.DCS(BG), SC Railway,  
Secunderabad.
4. D.C.S.(BG), SC Railway,  
Secunderabad.



...Respondents/Respondents

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Counsel for the Applicant : Shri M.C.Pillai

Counsel for the Respondents : Mr. N.P. Devaney, Esq. Mys

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI J.NARASIMHA MURTHY : MEMBER (J)

(Orders passed in circulation by Hon'ble  
Shri J.N.Murthy, Member (J) ).

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This review petition is filed under section  
(P) of C.A.T.Act, 1985 under rule No.17 of C.A.T.Act, 1987.

The applicant in the Original Application No.451/90 has  
filed this Review Application aggrieved by the order court  
dt.11-4-1991. In his Review Petition he contends that the  
passengers were not examined and the Vigilance report was  
not made available to him. Further he contends that the  
rejoinder filed in the Original Application was not perused

b7j

There is no new material placed before us for considering the case for review. So there are no merits to entertain the Review Petition and the same is accordingly dismissed. No costs.

**CERTIFIED TO BE TRUE COPY**

*.....*

Date..... 8/7/91 .....

Court Officer

Central Administrative Tribunal

Hyderabad Bench

Hyderabad.

avl/

To

1. The General Manager, S.C.Railway, Secunderabad.
2. The DRM (BG) S.C.Railway, Secunderabad.
3. Sr. DCS(BG) S.C.Railway, Secunderabad.
4. D.C.S.(BG) S.C.Railway, Secunderabad.
5. One copy to Mr.M.C.Pillai, Advocate, Flat No. 304, Kakatiya Apartments Street No.2. Habsiguda, Hyd-7
6. One copy to Mr. N.R.Devraj, SC for Rlys, CAT.Hyd.
7. One copy to Hon'ble Mr.J.Narasimha Murty, Member (S)CAF.Hyd.
8. One spare copy.

pvm